

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1093/93

Shri S.D.Shete,
Ahmednagar.

.. Applicant

vs

Union of India and
Ors.

.. Respondents.

Coram: Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Appearance:

None for the applicant

Shri Ravi Shetty counsel
for the respondents.

Dated: 11-2-94

Tribunal's Order
(Per: Smt. Lakshmi Swaminathan, Member(J))

The respondents have filed written statement today and it is taken on record. The prayer of the applicant in this application is that he should be paid interest at the rate of 18% or at such other rate as this Tribunal may deem fit, for the period of 16 months and 18 days on the principal amount of Rs. 79,228/- being the amount of GPF which had accrued to the applicant. From the reply filed by the respondents, it is noted that an amount of Rs. 8,645.00 has been paid by way of interest on the principal amount on 31-5-93 being the interest due on GPF amount for the period of 16 months as claimed in prayer paragraph 19 (b) of the application.

In view of the above, reliefs in the O.A. do not survive. Therefore, the application is disposed of. There shall be no order to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)